

[श्री दशपाल सिंह]

जिम्मेवारी पर जा सकते हैं। क्या हर एक इंडोवीजुअल अपनी जिम्मेवारी पर जा सकता है और राज्य की उम की हिफाजत की कोई जिम्मेवारी नहीं है। यह एक फ्रेज चल गया है कि अपनी जिम्मेवारी पर जा सकते हैं।

अध्यक्ष महोदय : फ्रेज नहीं चल गया है। उन्होंने मशविरा दिया है कि कोई न जाये। अगर कोई उस मलाह को इग्नोर करके जाता है तो वह जा सकता है।

श्री बजरज सिंह (बरेली) : जनता में यह धारणा उत्पन्न हो रही है कि चीनी आक्रमण के कारण यह प्रतिबन्ध लगाया गया है यह कहां तक सच है ?

Shri D. R. Chavan: That is not correct.

17.05 hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**REPORTED KIDNAPPING OF INDIAN
NATIONALS BY ARMED PAKISTANIS**

Shri P. R. Chakraverti (Dhanbad):
Sir, I call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The reported kidnapping of 7 Indian nationals by armed Pakistanis on the 7th April, 1963 from Indian territorial waters of the river Kalindi."

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): On 15th April,

1963, the Government of India were informed by the Government of West Bengal that on the 5th April, 1963, some Pakistani police personnel had trespassed, in a motor launch, into Indian territorial waters of the river Kalindi near Bakra under P.S. Hingulgunge, District 24-Parganas, in West Bengal. It was reported that the trespassers forcibly carried away a boat belonging to an Indian national, alongwith 7 Indian nationals, who were in the boat and a cargo of 45 maunds of paddy, which was also in the boat.

2. A brief report on this incident had appeared in the Press on the 9th April, 1963. On noticing this report, the Government of India telegraphed to West Bengal Government, on the same date, for facts. A full report on the incident has not so far been received from the West Bengal Government. But, in a Note which the Government of West Bengal filed with the East Pakistan Government, on the 9th April, 1963, about this incident, they have protested against trespass by Pakistani police into Indian territory and their highhanded behaviour. The Government of East Pakistan were also requested to institute an immediate enquiry into the matter and to release the kidnapped Indian nationals alongwith the boat and its cargo. No reply has so far been received from the Government of East Pakistan. There is no news, so far, about the kidnapped Indian nationals.

Our Deputy High Commissioner in Dacca will be pursuing this matter, simultaneously with efforts being made at the State level. A report from him is awaited.

Shri P. R. Chakraverti: In view of the fact that this kidnapping is not an isolated case, may I know what steps Government have taken to save the poor people who have to go out

to eke out their existence from being victims of this Pakistani depredation?

Shrimati Lakshmi Menon: Sir, this question has been answered many times here. Whenever the level of the water goes down there is always a dispute as to which is exactly the mid-stream, and the Pakistani nationals trespass into our territory saying that our people trespassed into their area. Such incidents take place and we take up the matter from time to time with the local Government at the State level as well as at the national level.

Shri P. R. Chakraverti: In view of the fact that as yet no whereabouts of these people have been traced out, may I know if the Government have made a list of these kidnapped cases to give it to Sardar Swaran Singh when he goes to Karachi?

Shrimati Lakshmi Menon: We have got a list of kidnapped cases, but I do not know whether this will be taken up in the coming discussions at Karachi.

श्री यशपाल हिंस (कैराना) : क्या हम यह समझें कि भविष्य में ऐसी घटनायें घटित नहीं हों सकेंगी इसके लिये सरकार कार्रवाई कर रही है ?

Mr. Speaker: Shri Hem Barua.

Shri Hem Barua (Gauhati): In view of the fact that incidents of this sort are mounting up.....

Mr. Speaker: Has he changed his seat temporarily or....

Shri Hem Barua: No, Sir; just for a change.

Shri A. P. Jain (Tumkur): He is coming over to this side.

Shri Tyagi (Dehra Dun): He is coming nearer our party.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): This is infiltration.

Shri Hem Barua: Sir, in view of the fact that these incidents are mounting up of late—there is the kid-

napping of our personnel and at the same time there are air-space violations by Pakistani aircraft also—may I know whether any measures are proposed to be taken to ensure security to our people living on the border or we would depend on lodging protest notes to Pakistan which are never answered?

Shrimati Lakshmi Menon: The normal measures are taken. Nothing extraordinary has taken place. These things, as the hon. Members..... (Interruptions).

Mr. Speaker: This is the anxiety, rather the nervousness.....

Shri Hem Barua: This is very unfortunate, Sir. Seven persons have been taken away from our....

Mr. Speaker: Order, order. The hon. Member stands up when I begin to speak.

It is only natural that hon. Members should feel nervous and should have an anxiety that protests are lodged with them and normally they are not answered at all. Therefore, the question is whether anything further also is contemplated to be done in that respect.

Shrimati Lakshmi Menon: It is mentioned in the statement that measures are taken through our Deputy High Commissioner in Dacca to pursue the matter and find out what has happened to these persons. More than that, I do not think anything can be done.

Mr. Speaker: Papers to be laid on the Table.

Shri Hem Barua: May I know how the Deputy High Commissioner in Dacca can contact the East Pakistan authorities in view of the fact that the West Bengal Government has not been able to provide the Central Government with a report of the incident so far? It occurred on the 7th of April.

Shrimati Renu Chakravartty (Barackpore): This is an area in which

[Shrimati Renu Chakravartty]

so many kidnapping incidents have taken place. This is not the first time that such a thing has taken place.

Shri Hem Barua: It is a sad commentary on the functioning of Government.

17.11 hrs.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER THE ALL INDIA
SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Harjarnavis): Sir, I beg to lay on the Table under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) a copy of Notification No. GSR 242 dated the 9th February, 1963 making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.
[Placed in Library, See No. LT-1143/63.]
- (ii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—
 - (a) GSR No. 332 dated the 2nd March, 1963.
 - (b) GSR No. 433 dated the 16th March, 1963.
 - (c) GSR No. 434 dated the 16th March, 1963.
 - (d) GSR No. 467 dated the 23rd March, 1963.[Placed in Library, See No. LT-1144/63].

17.12 hrs.

ESTIMATES COMMITTEE
EIGHTEENTH REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Eighteenth Report

of the Estimates Committee relating to action taken by Government on the recommendations contained in the following Reports of the Estimates Committee (Second Lok Sabha) on the Ministry of Food and Agriculture (Department of Agriculture):—

- (i) Hundred and twenty-ninth Report on Directorate of Marketing and Inspection;
- (ii) Hundred and thirtieth Report on Exploratory Tubewells Organisation; and
- (iii) Hundred and thirty-first Report on Central Mechanised Farm, Suratgarh.

17.13 hrs.

STATEMENT RE SUGAR SITUATION AND MEASURES TO DEAL WITH IT

The Minister of Food and Agriculture (Shri S. K. Patil): With your permission, Sir, I should like to make a statement on the measures which we are taking to deal with the rising prices of sugar under conditions of reduced production.

2. I am aware of the concern which the Hon'ble Members have expressed as regards the sugar situation through questions and through their speeches. I thought I would deal with the subject after I was fully ready to take action.

3. The House will recall that when we decontrolled sugar in September 1961, the only mechanism for regulating prices that was reserved to Government was through periodic releases of sugar. Since then we have endeavoured to regulate these releases broadly in such a manner as more or less to maintain the price of sugar justified by the costs of production based on the prescribed minimum price of sugarcane. I should like to tell the House that until December 1962 we succeeded in doing so because of the substantial stocks that were at